

15.15 hrs.

APPROPRIATION (RAILWAYS)
NO. 4 BILL*, 1976

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1976-77 for the purposes of Railways.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1976-77 for the purposes of Railways."

The motion was adopted.

SHRI MOHD. SHAFI QURESHI: I introduce† the Bill.

I beg to move†

"That the Bill to authorise payment and appropriation of certain further sums from and out of the course of payment during the year services of the financial year 1976-77 for the purposes of Railways, be taken into consideration".

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the

services of the financial year 1976-77 for the purposes of Railways, be taken into consideration".

The motion was adopted.

MR. DEPUTY-SPEAKER: We will now take up clause-by-clause consideration.

The question is:

"That Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill".

The motion was adopted.

Cluses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI MOHD. SHAFI QURESHI: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed".

The motion was adopted.

15.18 hrs.

APPROPRIATION (RAILWAYS)
NO. 5 BILL*, 1976

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet

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†Introduced/moved with the recommendation of the President.